

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

**WEST ZONAL BENCH**

**EXCISE APPEAL NO: 85212 OF 2019**

[Arising out of Order-in-Original No. PUN-CGST&CX-002-COM-007-18- 19 dated 10<sup>th</sup> October 2018 passed by the Commissioner of CGST & Central Excise, Pune - II.]

Mapro Fruit Bar LLP  
A-5 MIDC Baramati, Pune - 413133

*... Appellant*

*versus*

Commissioner of CGST & Central Excise  
Pune – II  
41-A, GST Bhavan, Sasson Road, Opp Wadia College,  
Pune - 411001

*...Respondent*

**APPEARANCE:**

Shri Rahul Jain, Advocate for the appellant

Shri M Shamsad Alam, Additional Commissioner (AR) for the respondent

**CORAM:**

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)  
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

**FINAL ORDER NO: A/ 86947/2021**

|                   |            |
|-------------------|------------|
| DATE OF HEARING:  | 29/09/2021 |
| DATE OF DECISION: | 29/09/2021 |

**PER: CORAM**

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

*(Dictated and Pronounced in Open Court)*

**(AJAY SHARMA)**  
***Member (Judicial)***

**(C J MATHEW)**  
***Member (Technical)***

*\*/as*